NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 530/(MAH)/2017 CA No.

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.09.2017 NAME OF THE PARTIES: Panlapina World Transport (India) Pvt. Ltd.

V/s

Doshion Water Solutions Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
	MANISH PALIWAL	Advocate for Petitroner (OC)	Manh
2	Virag	Advocate for Respondent [Corporate Debtor]	v.J. Parikh

ORDER

T.C.P. No. 530/I&BC/NCLT/MB/MAH/2017

- 1. The Learned Representatives of both the sides are present.
- 2. from the side of the Respondent certain Preliminary Legal question has been raised about the maintainability of the Petition.

- 3. However, from the side of the Petitioner it is informed and also it is noticed in the Order sheet that there was an offer of Amicable Settlement from the side of the Respondent Debtor.
- 4. Under the circumstances, this Bench is of the opinion first to exhaust the issue of Amicable Settlement and to revert back on the next date of hearing.
- 5. Adjourned to **31.10.2017**.

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 28.09.2017 Sd/-

M.K. Shrawat Member (Judicial)

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